1	2	3	4	5
14.	Maharashtra	302	253	49
15.	Manipur	89	65	24
16.	Nagaland	70	54	16
17.	Odisha	188	117	71
18.	Punjab	172	147	25
19.	Rajasthan	215	192	23
20.	Sikkim	32	29	3
21.	Tamil Nadu	263	221	42
22.	Telangana	139	97	42
23.	Tripura	65	51	14
24.	Uttar Pradesh	517	424	93
25.	Uttarakhand	69	60	9
26.	West Bengal	347	278	69
	TOTAL	4843	3905	938

Response to communications of MPs/Ex-MPs

1538. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the PRIME MINISTER be pleased to state:

(a) whether in order to promote the concept of Digital India Programme, Government has issued/would issue directions to all the Government Departments/ PSUs/entities to take cognizance of e-mail communications of MPs/Ex-MPs through their official mail, including prompt acknowledgement and subsequent communication of appropriate and prompt action taken thereon within stipulated time-period; and

(b) whether such advisory has been issued/would be issued to State Government and if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Central Secretariat Manual of Office Procedure (CSMOP) lays down broad procedures for process management in the Central Secretariat. E-mail is one of the modes of communication provided in the Manual. The Department of Administrative Reforms and Public Grievances has reiterated instructions contained in the CSMOP from time to time stressing on the need of following its provisions including acknowledging the communication received from MPs within 15 days, followed by a reply within next 15 days of acknowledgement sent.

(b) Under the federal principle the State Governments have their own separate sets of Manuals of Office Procedure for their offices.

Salary and service conditions of SICs

†1539. SHRI JAVED ALI KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether there is a provision under Section 16(5) (b) of the Right to Information Act, 2005 to provide salary and other service conditions to the State Information Commissioners (SICs) equivalent to the Chief Secretary;

(b) whether Information Commissioners are being paid salary, allowances and pension as admissible to Chief Secretary;

(c) if not, the reasons therefor; and

(d) the action taken by Government to ensure payment of salary, allowances and pensions to SICs similar to ones provided to Chief Secretaries?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Section 16(5)(b) of the RTI Act, 2005 states that-The salaries and allowances payable to and other terms and conditions of service of the State Information Commissioner shall be the same as that of the Chief Secretary to the State Government.

(b) to (d) Information is not centrally maintained. However, implementation of various provisions of the Right to Information Act, 2005 in a State, including those relating to salaries and allowances payable to State Information Commissioners, is the responsibility of the State/UT Government concerned. The Act itself contains provision about facilities to be made available to the State Information Commissioners. There is no need for the Central Government to issue any guidelines in the matter.

Status of competitive examinations by SSC

1540. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state:

(a) the details of open competitive examinations for various services held every year by the Staff Selection Commission;

(b) the steps taken to computerize the examination system including introduction of OMR based mode;

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† Original notice of the question was received in Hindi.